

MR. SPEAKER: I had explained the position.

SHRI P. G. MAVALANKAR: Before completing my sentence, you are giving your answer. Without disposing of the earlier privilege motions, how is it that you chose to make a reference to these motions on the floor of the House?

MR. SPEAKER: In the earlier cases also, it was made.

SHRI P. G. MAVALANKAR: Then, I rise on a point of order about the Lok Sabha Bulletin Part I about yesterday's proceedings. Upto item 3, it is all right—Starred Questions, Unstarred Questions, Statement about import licence case. But from item 4 onwards, nothing happened but it has all appeared in the bulletin as record of the proceedings, when those proceedings did not take place at all. If you look at page 2 of the bulletin, item 7 is about Supplementary Demands for Grants (Gujarat) 1974-75. In the noise, I could not hear but by imagination and intuition I inferred that Gujarat was coming and at that point of time I rose on a point of order... Gujarat is under President's rule and if we, Members of Parliament from Gujarat are not allowed to raise a point of order, what is the remedy?

MR. SPEAKER: It was just a presentation of the Supplementary Demands.

There was no debate on it.

SHRI P. G. MAVALANKAR: But I wanted to raise a point of order. There is no Assembly in Gujarat. This is the only forum.

MR. SPEAKER: When it comes up before the House, you can certainly raise that point of order. I will allow you at that time.

DR. HENRY AUSTIN (Ernakulam): In view of the fact that so much of legislative business of great importance to the people of this

country are being held up, the Speaker in his wisdom should fix up some time every day when Government business can be transacted without these endless points of orders. We have got to have some time so that we may carrying on Government business... (Interruptions).

MR. SPEAKER: Now, papers to be laid on the Table.

12 51 hrs.

PAPERS LAID ON THE TABLE

SUGAR (PRICE DETERMINATION FOR 1974-75 PRODUCTION) ORDER, 1974

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI SHAHNAWAZ KHAN): I beg to lay on the Table a copy of the Sugar (Price Determination for 1974-75 Production) Order, 1974, (Hindi and English versions) published in Notification No. G.S.R. 670 (E) in Gazette of India dated the 28th November, 1974, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-8769/74].

RAILWAYS RED TARIFF (SEVENTH AND EIGHTH AMENDMENT) RULES, 1974

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) issued under section 47 of the Indian Railways Act, 1890:—

- (i) The Railways Red Tariff (Eighth Amendment) Rules, 1974 published in Notification No. G.S.R. 1253 in Gazette of India dated the 23rd November, 1974.
- (ii) The Railways Red Tariff (Seventh Amendment) Rules, 1974, published in Notification No. G.S.R. 1253 in Gazette of India dated the 23rd November, 1974. [Placed in Library. See No. LT-8710/74].